

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

123

ONE HUNDRED AND TWENTY THIRD REPORT

[Delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad under the administrative control of the Ministry of Power]

(Presented on 03.04.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
March 2023/ Chaitra 1945 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra

-

Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y.
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kuma Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

(iii)

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-2023), having been authorized by the Committee to present the Report on their behalf, present this One Hundred And Twenty Third Report in respect of the delays in laying the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad under the administrative control of the Ministry of Power.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the documents of the NPTI, Faridabad for 2012-2013 to 2020-2021 were presented to Lok Sabha with repeated delays. The documents for 2021-22 were presented to Lok Sabha within the stipulated time. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the NPTI, Faridabad and took oral evidence of the representatives of the Ministry of Power at their sitting held on 25.07.2022.

4. The Committee considered and adopted the Report at their sitting held on 29.03. 2023.

5. The Committee wish to express their thanks to the officers of the NPTI, Faridabad and the Ministry of Power for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
29 March 2023
Chaitra 8, 1945 (Saka)**

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Committee on Papers Laid on the Table (2022-2023)

Report

Delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad under the administrative control of the Ministry of Power.

NPTI is an Autonomous Body under Ministry of Power, Govt. of India established in the form of a Society, registered under Haryana Registration and Regulation of Societies Act, 2012. NPTI has 11 units across the country. NPTI was set up by Government of India to function as the National Apex Body for the Human Resources Development of Power Sector personnel in India.

NPTI has infrastructural facilities for conducting different courses on technical as well as management subjects covering the needs of Thermal, Hydro and Renewable plants, Transmission & Distribution systems and other fields of power and allied energy sectors. It has more than five decades of professional expertise in the field of training and human resource development in the power sector.

2. The Committee asked the Ministry to state the Act, Rule and Regulation under which papers of the NPTI, Faridabad are being laid on the Table of the House. The Ministry in their written reply have submitted as under:-

“As per General Financial Rules and also as per clause 57 of NPTI’s Rules and Regulations, the Annual Report and Audited Accounts of NPTI are being laid on the Table of the House.”

3. The Committee also asked the Ministry to state the provision and time line for laying of Annual Report and Audited Accounts of the NPTI on the Table of the House. The Ministry in their written reply have submitted that:-

“Time line is as per Rule 237 of GFR.”

4. The Committee enquired from the Ministry about the pattern of funding by the Government to the NPTI. The details furnished by the Ministry is placed at **Appendix-I**.

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement, proper time schedule should be laid down for compilation of the Annual Reports and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha took up and examined the matter of the delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad that were laid before the Parliament (Lok Sabha) by the Ministry of Power. Consequent upon the examination of these requisite papers by the Committee, the Committee found that during the year(s) 2012-2013 to 2020-2021, the requisite documents of the NPTI, Faridabad were laid before the House with delays varying between 04 days to 14 months. However, the documents for 2021-22 were laid before the Lok Sabha within the stipulated time. The statement showing the actual dates of laying of the Annual Reports and Audited Accounts of the NPTI, Faridabad since 2012-2013, alongwith the extent of delays in laying these documents is placed at **Appendix-II.**

7. The Committee further asked the Ministry to state the reasons for delay in laying of the Annual Reports and Audited Accounts of NPTI for the years 2012-2013 to 2020-2021. The Ministry in their written reply have submitted that:-

“.....For 2019-20 and 2020-21, Balance sheet compilation has been delayed due to extraordinary circumstances arisen due to COVID-19 pandemic.”

8. The Committee asked the Ministry to furnish the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry and the NPTI at each stage during the last ten years (i.e. upto 2020-2021). The information hence furnished by the Ministry is placed at **Appendix-III**.

9. The Committee desired to know as to whether the Ministry and the NPTI have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. The Ministry have replied that:-

“There are 11 institutes of NPTI across the country and the delays are mainly due to consolidation of accounts from all the regional institutes. From the FY 2022-23, NPTI has centralized its accounts operation at Corporate Office, which will facilitate in timely compilation and laying of reports on time.”

10. The Committee enquired from the Ministry and the NPTI whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the NPTI. The Ministry in their written reply have furnished the following timeline prepared by the NPTI for various activities in consultation with the Ministry:-

| SL. NO. | Task | Date by which task to be completed |
|----------------|---|---|
| 1 | Preparation of Balance Sheet of All Institutes and NPTI CO. | 25th May |
| 2 | Consolidation of Balance Sheet of NPTI | 10th June |
| 3 | Approval of Accounts of NPTI by the Standing Committee of Governing Council, NPTI | 25th June |
| 4 | Approved and authenticated annual accounts to be made available to the C&AG Audit | 30th June |
| 5 | Issue of draft SAR by C&AG Audit | 31st August |
| 6 | Receipt of Reply to C&AG Audit | 14th September |
| 7 | Issue of Final SAR in English version with audit certificate | 15th October |
| 8 | Approval of Governing Council NPTI/ General Body, NPTI | 15th November |
| 9 | Submission of Annual report to MoP | 25th November |
| 10 | Laying of the report on the Table of the both Houses of Parliament. | Winter Session of Parliament |

11. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in their written reply have submitted that:-

“NPTI is in process to implement e-office to facilitate speedy and timely compilation.”

12. The Committee then further enquired from the Ministry as to whether the NPTI had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply have submitted that:-

“Yes, Internal Audit is carried out through dedicated team and helps to minimize the queries raised by C&AG.”

13. The Committee also desired to know from the Ministry as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the organisation. The Ministry in their written reply have submitted that:-

“Ministry is reviewing from time to time in this regard through various meetings.”

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry and the NPTI to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in their written reply has submitted that:-

“NPTI has prepared a timeline for various activities in consultation with Ministry of Power. From the FY 2022-23, NPTI has centralized its accounts operation at Corporate Office. NPTI is also in process of having E-office as early as possible. All these initiatives will ensure timely laying of documents before the Parliament.”

15. The Committee desired to know from the Ministry as to whether the Ministry has taken the help of Information technology to ensure that the documents are laid on the Table of the House, timely. The Ministry in their written reply have submitted that:-

“NPTI is in process to implement e-office to facilitate speedy and timely compilation.”

16. In order to further examine the matter of delay in laying the Annual Report and Audited Accounts of the National Power Training Institute (NPTI), Faridabad for the years 2013-2014 to 2020-2021, the Committee requested the representatives of the Ministry of Power and NPTI, Faridabad to appear and tender oral evidence, before the Committee on 25th July, 2022.

17. During the oral evidence, the representative of the Ministry, regarding delay in laying of the requisite documents on the Table of the House, made the following submissions:

“I will come to delays of Annual Reports for 2019-20. We have given all the dates. Sir, if you see, there are two periods in which abnormal delay occurred. I had examined it and discussed it. From 31st March, 2020 to 3rd of February, 2021, they took around almost 10 months for the compilation of the accounts. They have 11 institutes and they keep manual accounts. So in the normal year, they hire a chartered accountant who used to go around the institutes and compile those documents. Sir, you are aware, because of COVID and several lockdowns in several states, they had difficulty and that was the main reason for delay in compilation of accounts. They have improved the system. The second delay which occurred from 2nd August 2021 when a final audit report was issued by the CAG and the adoption of the same by General Body. So, this delay happened because the NPTI wrote to the Ministry of Power but it could not be followed up and there is gap because NPTI did not a full-time DG, there was somebody who was officiating. Initially, it was our Senior Economic Advisor. So, adequate attention was not paid so they could not pursue. I have issued instructions to my Economic Advisor also that in future we have to be very careful because it is a Parliamentary matter.

It should not happen, Sir. For 2021 also, there is one major period for delay, 25th June to 6th January. There, the unaudited accounts are required to be approved by the Standing Committee which is chaired by the Additional Secretary and thereafter these accounts are sent to CAG for their audit and comments and finally, then these are approved by the governing council. So, when I saw the records, they did not have the approved budget for the year for which they were getting the accounts passed. So, the Standing Committee asked them to first get their budget approved. That was a lapse because there was no regular DG in NPTI. Now, a regular DG has joined in September, 2021..... Second time, they had to come to the Standing Committee and to the Governing Body. Sir, we accept that this delay was avoidable and it should not happen. We are assuring the hon. Committee that we have set up a procedure that this will not happen in future.”

To ensure timely laying of the requisite documents of the NPTI, Faridabad, the representative of the Ministry further stated that:-

..”the NPTI has now centralized their accounting procedures. All their accounts are now centrally maintained. So, the delay in compilation of the 11 institutes, and then consolidation should not happen now in future.”

..... “Sir, I would like to inform the hon. Committee that for this year, which has been closed, that is, the year ending March 2022, these steps have been taken. We are sure, that this will be laid in the upcoming Winter Session of the Parliament.”

Observations/Recommendations

18. From the examination of the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad that were laid before the Lok Sabha by the Ministry of Power for the years 2012-2013 to 2020-2021, the Committee observe that these requisite documents of NPTI Faridabad were laid with continuous delays. The Committee take cognizance of this disregard, by both the Ministry and the organization, of the recommendations of this Committee, in their earlier reports.

19. The Committee are dismayed to note that the Ministry of Power has not furnished appropriate written reply to the advance questionnaire of the Committee regarding the reasons for delay in laying these documents for 2012-2013 to 2020-2021. The Ministry merely stated the COVID pandemic as the reason for delay for 2019-2020 and 2020-2021 and did not mention the reasons for delay for the preceding years before 2019-2020. The Committee would like to know the reasons for the delays for the preceding years and also the reasons for furnishing incomplete reply to the questionnaire.

20. The Committee were apprised that one of the reasons of delay was the time taken in consolidation of accounts collected from its 11 regional Institutes/subordinate branches. The Committee have been apprised that the Audited Accounts of the NPTI are now being centrally maintained at the Corporate Office. The Committee feel that with the efforts recently made by the NPTI in this regard, the time taken in consolidation of accounts will be reduced considerably. However, the Committee are of the opinion that had the NPTI made use of the digital methods for preparation and compilation of accounts earlier, delays would not have occurred in the first place.

21. The Committee were apprised that administrative reason for delay was the absence of a regular/full-time Director General (DG) at NPTI. As a result of this the budget of the NPTI could not be approved on-time and as a result, the accounts were not got approved by the Standing Committee, which further delayed submission of accounts to C&AG for auditing. The Committee are of the considered view that the filling up of vacancies in the organisation under administrative control of the Ministry is a routine procedure and hence, it should have been dealt with well in advance by the Ministry. The Committee think that non-filling of top

notch posts of the NPTI led to considerable delay in getting approval of the requisite documents and subsequently, hampered the process of finalization of Audited Accounts. The Committee recommend the Ministry to be pro-active in filling up of all the vacant positions, especially at higher levels, without any delay in order to avoid similar situation in future.

22. The Committee also note with content that after being asked to appear before this Committee to explain the reasons for delay in laying the requisite documents of NPTI Faridabd for 2012-2013 to 2020-2021, the documents for 2021-22 were laid by the Ministry of Power before the Lok Sabha within the stipulated time. The Committee appreciate the efforts made by both the Ministry and the NPTI towards timely laying of these requisite documents. The Committee expect that these efforts will be followed in future also, so that these requisite documents are laid within stipulated time, every year. The Committee also recommend the Ministry to ensure checks and accountability both in the Ministry and at the organization level by taking appropriate action against the officials in case of delays.

New Delhi
29 March 2023
Chaitra 8, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Appendix-I
vide para 04 of the Report

Statement showing the details of grants provided to the National Power Training Institute (NPTI), Faridabad from the Ministry of Power for 2012-2013 to 2021-2022.

| Sl. No. | Financial Year | Grant-in-aid (in Rs.) | | |
|--------------|----------------|-----------------------|---------------------|----------------------|
| | | Capital Head | Non-Capital Head | Total |
| 1 | 2012-13 | 05,00,00,000 | 5,76,00,000 | 10,76,00,000 |
| 2 | 2013-14 | 03,63,00,000 | 6,40,00,000 | 10,03,00,000 |
| 3 | 2014-15 | 08,89,39,000 | 6,40,00,000 | 15,29,39,000 |
| 4 | 2015-16 | 23,60,00,000 | 6,40,00,000 | 30,00,00,000 |
| 5 | 2016-17 | 33,00,00,000 | 7,40,00,000 | 40,40,00,000 |
| 6 | 2017-18 | 49,80,00,000 | 7,40,00,000 | 57,20,00,000 |
| 7 | 2018-19 | 90,15,00,000 | 10,40,00,000 | 100,55,00,000 |
| 8 | 2019-20 | 13,90,71,000 | 15,00,00,000 | 28,90,71,000 |
| 9 | 2020-21 | 44,68,000 | 18,00,00,000 | 18,44,68,000 |
| 10 | 2021-22 | 04,07,02,359 | 12,00,00,000 | 16,07,02,359 |
| Total | | 232,49,80,359 | 95,16,00,000 | 327,65,80,359 |

Appendix-II
vide para 06 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad for 2012-2013 to 2020-2021.

| Financial Year | Date by which Annual Reports and Audited Accounts were required to be laid | Actual date of laying of Annual Reports and Audited Accounts | Extent of delay (approximate) |
|-----------------------|---|---|--------------------------------------|
| 2012-2013 | 31.12.2013 | 24.07.2014 | 6 Months |
| 2013-2014 | 31.12.2014 | 13.08.2015 | 7 Months |
| 2014-2015 | 31.12.2015 | 15.12.2016 | 11 Months |
| 2015-2016 | 31.12.2016 | 03.08.2017 | 7 Months |
| 2016-2017 | 31.12.2017 | 04.01.2018 | 4 days |
| 2017-2018 | 31.12.2018 | 08.01.2019 | 8 days |
| 2018-2019 | 31.12.2019 | 11.02.2021 | 13 Months |
| 2019-2020 | 31.12.2020 | 24.03.2022 | 14 Months |
| 2020-2021 | 31.12.2021 | 04.08.2022 | 7 Months |
| 2021-2022 | 31.12.2022 | 15.12.2022 | No delay |

Appendix-III
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad for 2012-2013 to 2021-2022.

| Sub-Question | Points | Year-wise details for the last ten financial years | | | | | | | | | |
|--------------|--|---|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------------|
| | | 2012-2013 | 2013-2014 | 2014-2015 | 2015-2016 | 2016-2017 | 2017-2018 | 2018-2019 | 2019-2020 | 2020-2021 | 2021-2022 |
| (i) | Date of approach to the audit authorities | Statutory audit not applicable. After compilation, the Annual Accounts of NPTI are being submitted to C&AG for auditing | | | | | | | | | |
| | Time taken after the closure of accounting year | N.A | | | | | | | | | |
| (ii) | Date of appointment of statutory auditors | Statutory audit not applicable. After compilation, the Annual Accounts of NPTI are being submitted to C&AG for auditing | | | | | | | | | |
| | Time taken after the approaching the audit authorities for appointment of auditors | N.A | | | | | | | | | |
| (iii) | Date of compilation of annual Accounts | 30.05.13 | 30.06.14 | 30.06.15 | 30.06.16 | 15.06.17 | 15.05.18 | 01.07.19 | 04.05.20 | 25.06.21 | 18.06.22 * 1 |
| | Time taken after the closure of the accounting year | 59 days | 90 days | 90 days | 90 days | 75 days | 44 days | 91 days | 33 days | 85 days | - |
| (iv) | Date of submission of annual accounts to auditors | 26.07.13 | 28.07.14 | 18.01.16 | 16.11.16 | 11.07.17 | 29.06.18 | 12.12.19 | 05.04.21 | 06.01.22 | - |
| | Time taken after closure of respective | 116 days | 118 days | 292 days | 229 days | 101 days | 89 days | 255 days | 369 days | 280 days | - |

| | | | | | | | | | | | |
|---------------------|--|---|------------------|------------------|------------------|------------------|------------------|------------------|------------------|------------------|------------------|
| | accounting year | | | | | | | | | | |
| (v) | The date and duration for auditing the annual accounts by statutory auditors | N.A | | | | | | | | | |
| Sub-Question | Points | Year-wise details for the last ten financial years | | | | | | | | | |
| (vi) | | 2012-2013 | 2013-2014 | 2014-2015 | 2015-2016 | 2016-2017 | 2017-2018 | 2018-2019 | 2019-2020 | 2020-2021 | 2021-2022 |
| | Time taken by auditors in raising the queries during auditing/after submission of the annual accounts to audit authorities | 99 days | 124 days | 114 days | 94 days | 93 days | 112 days | 99 days | 78 days | 103 days | - |
| (vii) | The date on which the replies to the audit queries were furnished to the Auditors | 11.11.13 | 22.12.14 | 20.05.16 | 27.02.17 | 16.10.17 | 23.10.18 | 28.04.20 | 30.06.21 | 22.04.22 | - |
| | The time taken to resolve the queries | 10 days | 23 days | 10 days | 10 days | 05 days | 05 days | 38 days | 09 days | 04 days | - |
| (viii) | The date on which draft Audit Report was issued by Audit Authorities | N.A | | | | | | | | | |
| | Time taken after auditing of the annual accounts | N.A | | | | | | | | | |
| (ix) | The date on which the final audit report received by the Institute | 26.12.13 | 19.03.15 | 20.07.16 | 30.03.17 | 10.11.17 | 31.10.18 | 01.04.20 | 02.08.21 | 18.05.22 | - |
| | Time taken after issue of draft report | N.A | | | | | | | | | |
| (x) | Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to | 154 days | 235 days | 184 days | 136 days | 123 days | 126 days | 111 days | 120 days | 133 days | - |

| | | | | | | | | | | | |
|---------------------|---|---|------------------|------------------|------------------|------------------|------------------|------------------|------------------|------------------|------------------|
| | the Institute | | | | | | | | | | |
| (xi) | Time taken after the closure of the financial year; and also | 269 days | 352 days | 475 days | 364 days | 223 days | 213 days | 365 days | 488 days | 412 days | - |
| | Time taken after the receipt of the final audit report | Same day | | | | | | | | | |
| Sub-Question | Points | Year-wise details for the last ten financial years | | | | | | | | | |
| (xii) | | 2012-2013 | 2013-2014 | 2014-2015 | 2015-2016 | 2016-2017 | 2017-2018 | 2018-2019 | 2019-2020 | 2020-2021 | 2021-2022 |
| | Time taken after finalization of Annual Report | 88 days | 62 days | 123 days | 83 days | 39 days | 57 days | 271 days | 186 days | - | - |
| | Time taken after receipt of Final Audit Report | 88 | 62 days | 123 days | 83 days | 39 days | 57 days | 271 days | 186 days | - | - |
| (xiii) | The date on which documents were taken up for translation & printing | 25.03.14 | 21.05.15 | 21.11.16 | 23.06.17 | 20.12.17 | 28.12.18 | 27.01.21 | 05.02.22 | - | - |
| | The time taken for completing the task at each stage. | | | | | | | | | - | - |
| (xiv) | The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage. | 19.05.14 | 23.07.15 | 24.11.16 | 18.07.17 | 21.12.17 | 28.12.18 | 03.02.21 | 22.02.2022 | - | - |
| | Time taken by the organisations in sending the documents to the Ministry | 54 days | 62 days | 03 days | 24 days | 01 days | 01 days | 07 days | 17 days | - | - |
| (xv) | The date of laying the documents to the House. | 24.07.14 | 13.08.15 | 15.12.16 | 03.08.17 | 04.01.18 | 08.01.19 | 11.02.21 | 24.03.22 | *2 | *3 |
| | Time taken after receipt of the | 65 days | 20 days | 20 days | 15 days | 13 days | 10 days | 08 days | 30 days | - | - |

| | | | | | | | | | | | |
|--|---------------------------------|--|--|--|--|--|--|--|--|--|--|
| | documents from the Organisation | | | | | | | | | | |
|--|---------------------------------|--|--|--|--|--|--|--|--|--|--|

- *1 Annual accounts for FY 2021-22 has been compiled and will be considered by the Standing Committee of NPTI in its next meeting scheduled to be held on 19.07.2022 and subsequently it will be sent to C&AG for audit. The annual accounts for 2021-22 is expected to be sent to C&AG for audit on the next day i.e. 20.07.2022.*
- *2 Annual Report and Audited accounts for FY 2020-21 has been prepared and will be put up in the next Governing Council and General Body Meeting of NPTI which is scheduled to be held on 22.07.2022. It is expected to be laid in the Monsoon session 2022.*
- *3 Expected to be laid in the Winter session 2022-23.*

Committee On Papers Laid On The Table (2021-2022)

The Extracts of the Minutes of the twelfth sitting of the Committee on Papers Laid on the Table (2021-2022) held on 25.7.2022.

Present

Shri Ritesh Pandey - ***Chairperson***

***Members
(Lok Sabha)***

1. Shri A. Chellakumar
2. Shri Pallab Lochan Das
3. Smt. Aparupa Poddar (Afrin Ali)
4. Shri Saptagiri Sankar Ulaka

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

(i) Ministry of Power

1. Shri Alok Kumar - Secretary
2. Shri Ajay Tiwari - Additional Secretary
3. Shri Raghuraj Madhav Rajendran - Joint Secretary (Parliament)

(ii) National Power Training Institute (NPTI), Faridabad

1. Dr. Tripta Thakur - Director General
2. Shri S. Kar - Deputy Director (Projects)

(iii) and (iv) X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute (NPTI), Faridabad which is under the administrative control of the Ministry of Power, for the years 2013-2014 to 2020-2021.

Then the witnesses of the Ministry of Power and the National Power Training Institute (NPTI), Faridabad, were called in.

4. The Chairperson welcomed the representatives of the Ministry of Power and the NPTI, Faridabad to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The Chairperson pointed out the repeated delays in laying the Annual Reports and Audited Accounts of the NPTI for 2013-2014 to 2020-2021 before the Parliament.

The Secretary of the Ministry of Power made a brief Power-point presentation about the organizations under its administrative control. Thereafter, the Secretary mentioned about the administrative setup, functions, courses offered etc. at the NPTI. The Secretary also enumerated the delay in compilation of accounts due to Covid-19 and also delay in adoption of accounts by the Governing Body as the reasons for delay in laying the requisite documents for 2019-20 before the Lok Sabha. For the year 2020-2021, the delay was due to non-approval of budget of NPTI and also due to absence of a regular Director of NPTI. The Secretary assured the Committee that the delays in laying the requisite documents would not happen in future and that the requisite documents for 2021-2022 would be laid during the Winter Session, in accordance with the timeline prepared by the Ministry. The Hon'ble Chairperson suggested the Secretary to ensure checks and accountability in the Ministry and the organizations. The Secretary further assured that they have put systems in place and that they would follow the advice of the Committee.

6. The Chairperson thanked the representatives of the Ministry of Power and the NPTI, Faridabad for the free and frank views and requested them to furnish the replies to the queries raised.

The witnesses then withdrew.

7-10 X X X X

The witnesses then withdrew.

The Committee then adjourned.

The Extracts of the Minutes of the ___ sitting of the Committee on Papers Laid on the Table (202__-202__).

Committee On Papers Laid On The Table (2022-23)

The Committee sat on Thursday, 29th March, 2023 from 15:00 hours to 16:00 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri Shafiqur Rahman Barq
3. Shri Choudhury Mohan Jatua
4. Smt. Aparupa Poddar
5. Shri T.N. Prathapan

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

4. Thereafter, the Committee took up the following six draft Reports and six Action taken Reports for consideration and adoption:-

1. x x x x x;
2. x x x x x;
3. x x x x x;
4. x x x x x;

5. x x x x x;

6. Delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute Faridabad;

7. x x x x x.

8. x x x x x;

9. x x x x x;

10. x x x x x

11. x x x x x

12. x x x x x

The above mentioned six Reports and six Action Taken Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present Reports to the Lok Sabha.

XX XX XX XX
XX XX XX XX

(A Copy of the verbatim proceedings of the sitting is kept.)

The Committee then adjourned.
